

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF
GREENLACE BUILDERS AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Greenlace Builders and Developers Private Limited
2.	Date of incorporation of Corporate Debtor	July 30, 2010
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Ernakulam
4.	Corporate Identity Number of Corporate Debtor	U45200KL2010PTC026469
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	28, 2nd Floor, Asten NH Bye Pass, Opposite Spices Board, Ernakulam, Vennala P O, Kerala, India, 682028
6.	Insolvency Commencement Date in respect of the Corporate Debtor	February 16, 2024
7.	Estimated date of closure of Insolvency Resolution Process	August 13, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Sreenivasan P.R IBBI/IPA-001/IP-P 02174/2021-2022/13722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: PSDY & Associates Plot No. 9-A,Deepam, Jawahar Nagar, Kadavanthra, Kochi,Kerala 682020, Email: sreenivasan.p.r@icai.org
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: PSDY & Associates, #38/516, 1st Floor, Tripti Lane, Opposite Metro Pillar No.770, Kochi, Kerala 682016 Email: greenlace.cirp@hotmail.com
11.	Last date for submission of claims	March 1, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (as per the information available with the IRP)
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Greenlace Builders and Developers Private Limited on February 16, 2024.

The creditors of Greenlace Builders and Developers Private Limited, are hereby called upon to submit their claims with proof on or before March 1, 2024, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-02-2024

Sd/-

Place:Ernakulam

Mr. Sreenivasan P.R

Interim Resolution Professional

Reg. No.: IBBI/IPA-001/IP-P 02174/2021-2022/13722

